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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 47/NCLT/AHM/2017 (New)
High Court of Gujarat CP No. 442/2016 c.w. CA 409/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2017**

Name of the Company: Dispo Dyechem Pvt Ltd.

Section of the Companies Act: Sections 391-394 of the Companies Act, 1956;
230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmishta Raval	Advocate	Petitioner	<u>Raval</u>
2.				

ORDER

Learned Advocate Ms. Dharmishta Raval present for Petitioner.

Proof of service of notice on Statutory Authorities filed.

Proof of publication filed.

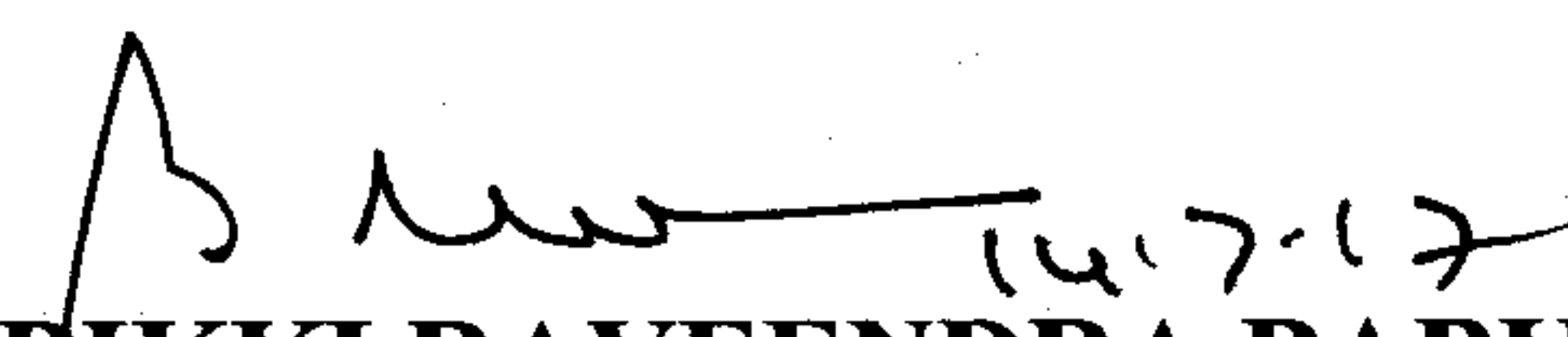
No representation received from Statutory authorities except Official Liquidator and Competition Commission of India.

Reply filed by petitioner for the Official liquidator representation.

Learned Counsel for Petitioner submitted that in the affidavit filed on 27.06.2017 petitioner company already under took that the scheme of amalgamation does not require approval of CCI and it is not applicable to the companies involved in the said scheme post combination.

Heard arguments of learned Counsel for Petitioner.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of July, 2017.